

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 111**  
**IB-129/ND/2021**

**IN THE MATTER OF:**

Aditya Kumar

... Applicant/Petitioner

Vs

Perfect Buildwell Pvt. Ltd.

... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 01.04.2021**

**Coram:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Mayank Goel Advocate

**ORDER**

Heard the submissions made by the Counsel for the Operational Creditor. Mr. Mayank Goel, Learned Counsel appeared on behalf of the Corporate Debtor, submitted that he shall file Vakalatnama within one week and prayed time to file reply within 7 days. The Corporate Debtor has also mentioned that the Applicant has not met a pecuniary limit/pecuniary jurisdiction as per the present law. Therefore, the Counsel for the Operational Creditor is directed to file affidavit through his client as to how his claim is to be met under pecuniary limit as per law.

List on **28.04.2021**.

Sd/-  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

Sd/-  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**

